

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

S.M.W.(C)No.1 of 2017

IN RE : CENTRAL SELECTION MECHANISM FOR SUBORDINATE JUDICIARY

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 28-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE A.M. KHANWILKARMr. Arvind P. Datar, Sr. Adv., Amicus Curiae
Ms. Niharika, Adv.

For appearing parties :

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Ms. Aarti Sharma, Adv.
Mr. Mukesh Kumar Maroria, AORSCBA Mr. R.S. Suri, Sr. Adv. (President)
Mr. Gaurav Bhatia, Adv. (Hony. Secretary)Calcutta High Ct. Mr. Jaideep Gupta, Sr. Adv.
Mr. Kunal Chatterjee, Adv.
Ms. Maitrayee Banerjee, Adv.Rajasthan High Ct. Mr. Arunav Patnaik, Adv.
Ms. Kanika Singh, Adv.
Mr. Mukul Kumar, Adv.Meghalaya High Ct. Mr. Sanjay Kumar Pathak, Adv.
Mr. Satya Veer Singh, Adv.State of AP Ms. Prerna Singh, Adv.
For Mr. Guntur Prabhakar, AOR

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State of Maharashtra	Mr. Nishant Ramakantrao Katneshwarkar,AOR
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Govt. of Puducherry	Mr. V.G. Pragasam,Adv. Mr. S. Prabu Ramasubramanian,Adv.
UT of Andaman & Nicobar Admn.	Mr. K.V. Jagdishvaran,Adv. Ms. G. Indira,Adv. Mr. J. Hillson Angam,Adv.
GNCTD	Mr. Ramesh Singh,Adv. Mr. Dhananjaya Mishra,Adv.
	Mr. Gopal Prasad,AOR Mr. Shreekant N. Terdal,AOR Mr. Som Raj Choudhury,AOR

UPON hearing the counsel the Court made the following
O R D E R

1. We are tentatively of the view, that the objections raised by a few of the High Courts for centralization of the selection process of Subordinate Judges, have been suitably dealt with in our order dated 10.7.2017. It however seems, that some confusion still persists. This obviously is out of a possible mis-communication. We

therefore, consider it just and appropriate to request Mr. Arvind P. Datar, learned Amicus Curiae, to prepare a 'Concept Note', highlighting the various aspects of our order dated 10.7.2017 and indicating how the objections raised stand satisfied. The 'Concept Note' shall be placed on the record of this case, and circulated amongst learned counsel representing the States or the High Courts, before the next date of hearing.

2. List again on 4.8.2017, at 3.00 p.m.

(Sarita Purohit)
Court Master

(Renuka Sadana)
Assistant Registrar